

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-52/2006/6768/A

From :- Smti Jayashree Bora,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Roushan Lal,
District & Sessions Judge,
Karbi Anglong.

Dated Guwahati, the 16th August, 2024.

Sub:- **Earned leave.**

Ref:- Your letter No. DJKA/2024/7029 Dated 08.08.2024.

Sir,

With reference to the above, I am directed to inform you that your prayer for **earned leave for six days from 17.08.2024 to 22.08.2024** (sufficing 23.08.2024 to 26.08.2024), **along with station leave permission, from the evening of 16.08.2024 till the morning of 27.08.2024.** Further, Shri Lal is to hand over his charge to the Civil Judge (Sr. Divn.) & Asstt. Sessions Judge, Karbi Anglong, and in his absence, to the next senior most Judicial Officer available at the station before proceeding on leave.

Yours faithfully,

Sdf

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-52/2006/6769-6770/A, dated , 16-08-24
Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29 for information and necessary action. (Copy of leave application is enclosed herewith)
- ✓ 2. The Project Manager, Gauhati High Court.

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JT. REGISTRAR (VIGILANCE)